



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Jun/202223/5

DATED: 29/06/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Jun/202223/5 dated 29/06/2022 of Norms Committee - VII for the year 2022-23 was held on 29/06/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	RESPONSIVE INDUSTRIES LTD
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00020967AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Quantity of filler and other indigenous input used. 2. Specific name of PLASTICIZER and STABILISER used. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	NEO CORP INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018405000380AM13
RA File Number	562404000035 AM13
Licence No and Date	5610001483/09/01/2013
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter m followed by the reminder issued on 08.02.2022 followed by a reminder on 24.03.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	3 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AG DERCO BELTING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM REVIW00279408AM22
RA File Number	052304000262 AM16
Licence No and Date	0510395845/08/10/2015
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).

Case No.	4 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VISEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM REVIW00141329AM22
RA File Number	039504000336 AM16
Licence No and Date	0310803153/08/03/2016
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 30.06.2022. Hence, the Committee decided to defer the case	

Case No.	5 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VIKAS ECOTECH LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000460AM18
RA File Number	052404000437 AM18
Licence No and Date	0510404932/13/12/2017
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 30.06.2022).	

Case No.	6 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AG DERCO BELTING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM REVIW00279425AM22
RA File Number	052304000444 AM19
Licence No and Date	0510409309/11/01/2019
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022

1. Area in Sq. meter of export product.
2. Wastage at each stage of manufacturing justifying 10% wastage.
3. % Net content of fabric in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	7 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM REVIW00000303AM23
RA File Number	052404000393 AM20
Licence No and Date	0510412159/17/10/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.05.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	8 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000444AM20
RA File Number	522404000038 AM20
Licence No and Date	5210043221/04/11/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 and on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	9 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred

Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000465AM20
RA File Number	342404000227 AM20
Licence No and Date	3410045615/18/11/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	10 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000559AM20
RA File Number	039504001028 AM20
Licence No and Date	0310834321/20/01/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 08.02.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	11 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000602AM20
RA File Number	342404000331 AM20
Licence No and Date	3410045861/11/02/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	12 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000641AM20
RA File Number	318304000165 AM20
Licence No and Date	3110067717/17/03/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	13 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000724AM21
RA File Number	052404000059 AM21
Licence No and Date	0510414213/20/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	14 / NC/7/MEET/Jun/202223/5		
Case Status	Case Approved		
Party Name	PLASTIC PRODUCTS ENGINEERING COMPANY		
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022		
HQ File Number	HQRNORM REVIW00000993AM23		
RA File Number	082404000073 AM21		
Licence No and Date	0810148008/25/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 10% wastage as under:-			
Export Item	Quantity	Import item	Quantity
ARTICLES OF POLYTETRAFLUOROETHYLENE (PTFE) VIRGIN/FILLED	30000.0 Kg	RELEVANT POLYTETRAFLUOROETHYLENE (PTFE) VIRGIN/ FILLED GRADES - RESIN/ MOLDING POWDER	33000.0 Kg

(Machined component/Skived sheets/skived tapes/Rods Bushes/Tubes)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	15 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AUM UDYOG
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000786AM21
RA File Number	052304000091 AM21
Licence No and Date	0510414684/22/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	16 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	CREATIVE PLASTIC PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000792AM21
RA File Number	052304000108 AM21
Licence No and Date	0510414775/30/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	17 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VINYL TUBOS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000797AM21
RA File Number	052404000213 AM21

Licence No and Date	0510414804/31/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 08.02.2022 and on 29.04.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 30.06.2022)	

Case No.	18 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000798AM21
RA File Number	052404000206 AM21
Licence No and Date	0510414805/31/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 08.02.2022 and on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022) .	

Case No.	19 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000855AM21
RA File Number	042404000095 AM21
Licence No and Date	0410167079/21/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	20 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000856AM21
RA File Number	052404000281 AM21
Licence No and	0510415278/22/09/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 14.01.2022 followed by a reminder on 08.02.2022 and on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 30.06.2022).	

Case No.	21 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	EM TECHNIK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000881AM21
RA File Number	318304000076 AM21
Licence No and Date	3110067878/09/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	22 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000886AM21
RA File Number	039504000428 AM21
Licence No and Date	0310838846/13/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. As per the material balance statement given, in S.no. 1 weight of export shown is 808300 Kg where in S.no. 7, the weight of export shown is 808735 Kg. Please Clarify. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	CEAT LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000900AM21
RA File Number	039404000495 AM21
Licence No and Date	0310838945/16/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to the DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	24 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000902AM21
RA File Number	062404000051 AM21
Licence No and Date	0610039656/22/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 08.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	25 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000903AM21
RA File Number	522404000059 AM21
Licence No and Date	5210043573/23/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	26 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	GRP LIMITED
Meeting Number	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022

and Date	
HQ File Number	018705000911AM21
RA File Number	039404000574 AM21
Licence No and Date	0310839212/29/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item: RECLAIMED RUBBER STANDARD	
Qty.: 2000 MT	
Import Item: USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES STANDARD*	
Qty.: 1800 MT	
*Subject to all statutory clearance	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	27 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	MPD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000926AM21
RA File Number	562404000014 AM21
Licence No and Date	5610005979/05/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022	
1. Use of benzyl Alcohol is not shown in the reaction. Please give complete details of the process and reactions.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	28 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000928AM21

RA File Number	039504000526 AM21
Licence No and Date	0310839607/19/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Details of indigenous input with quantity. 2. % Wastage claimed. 3. Specific name of import item no. 2, 3 and 4. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	29 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SUNLEX FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	018705000929AM21
RA File Number	242404000047 AM21
Licence No and Date	2410043326/19/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	30 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00038016AM21
RA File Number	522404000074 AM21
Licence No and Date	5211000008/14/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.03.2022 followed by a reminder on 24.03.2022. Hence, the	

Committee decided to defer the case. (Reminder letter to be issued on 30.06.2022).

Case No.	31 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ALASKA MULTI POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00063188AM21
RA File Number	05AA04024224 AM21
Licence No and Date	0511000806/15/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter m followed by the reminder issued on 08.02.2022. Hence, the committee decided to defer the case. (Reminder letter is issued on 30.06.2022).	

Case No.	32 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00067219AM21
RA File Number	03AA04019771 AM21
Licence No and Date	0311001147/21/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Thickness of export product. 2. Net weight of PVC compound in total composite weight of export. 3. Composition of PVC compound used in export product on 100 Kg basis. 4. Area, thickness and GSM of import item no. 1, 3 and 4. 5. Catalogue of import no. 3, 4 6. Material balance in weight terms between import and export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	33 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00081439AM21
RA File Number	03AA04018442 AM21
Licence No and Date	0311001412/11/02/2021
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and noted that the information provided against the DI issued on 08.04.2022 is incomplete and decided to ask for the following information : 1. Complete calculation for the requirement of raw material for manufacturing of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	34 / NC/7/MEET/Jun/202223/5		
Case Status	Case Approved		
Party Name	ASTRAL LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022		
HQ File Number	HQRNORM APPLY 00084234AM21		
RA File Number	08AA04009429 AM21		
Licence No and Date	0811000670/15/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-			
Export Item	Quantity	Import item	Quantity
CPVC PIPES(CPVC PIPES)	120,000.0 Kg	CPVC RESIN	105360.0 Kg
		TIN STABILIZER	2040.0 Kg
		IMPACT MODIFIER	5280.0 Kg
		POLYETHYLENE WAX	2040.0 Kg
		TITANIUM DIOXIDE	4320.0 Kg

		PROCESSING AID	960.0 KG
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	35 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AXARDEEP POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00090871AM21
RA File Number	34AA04002678 AM21
Licence No and Date	3411000248/24/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Justification of import item no. 2 i.e. Acrylic Processing Aid, since no Acrylic is used. 2. Catalogue of import item no. 2 from supplier. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	36 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00092296AM21
RA File Number	262404000022 AM21
Licence No and Date	2611000086/25/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	37 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred

Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00092283AM21
RA File Number	26AA04001587 AM21
Licence No and Date	2611000084/25/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	38 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00092292AM21
RA File Number	26AA04001512 AM21
Licence No and Date	2611000085/25/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	39 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00107083AM21
RA File Number	08AA04011931 AM21
Licence No and Date	0811001084/19/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	40 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00108546AM21

RA File Number	08AA04011506 AM21
Licence No and Date	0811001076/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	41 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00111642AM21
RA File Number	03AA04031082 AM21
Licence No and Date	0311002725/23/03/2021
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and noted that the information provided against the DL issued on 08.04.2022 is incomplete and decided to ask for the following information : 1. Complete calculation for the requirement of raw material for manufacturing of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00113732AM22
RA File Number	34AA04002019 AM22
Licence No and Date	3411000725/14/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	43 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred

Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00121856AM22
RA File Number	34AA04002018 AM22
Licence No and Date	3411000760/22/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	44 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00136847AM22
RA File Number	34AA04004939 AM22
Licence No and Date	3411000830/12/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Specific details as per meeting DL on 14.06.2022 have not been provided. Kindly refer to DL dated 14.06.2022 and provide information for the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	45 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SUNRISE INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00138960AM22
RA File Number	34AA04005383 AM22
Licence No and Date	3411000847/14/07/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION and ratify the norms	

as under:-

Export Item: Glass Fiber reinforced Plastic product containing 70pct relevant Synthetic Resin and 30pct Glass Fiber by weight (Tanks, Vessels, Gratings, Scrubbers & their fittings etc.- ITC HS Code 39259090) AND (Pipes and ducting & their fittings etc. - ITC HS Code 39172990)

Qty.: 500000 kg

Import Items:

S. no	Description	Qty. recommended
1	Relevant Glass Fiber Reinforcement Chopped strand Mat	47250.0 Kg
2	Relevant Glass Fiber Reinforcement-Roving Woven	94500.0 Kg
3	Relevant Glass Fiber Reinforcement-	15750.0 Kg
4	Vinyl Ester Resin	367500.0 Kg

Note: **The quantity of import item `4' is applicable when the product exported is devoid of any filler material/Metal item. If any material is used, the resin quantity may be reduced to the extent of filler material /Metal item used.**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	46 / NC/7/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	FLOORATEX POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00138278AM22
RA File Number	10AA04005760 AM22
Licence No and Date	1011000431/14/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	47 / NC/7/MEET/Jun/202223/5
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Case Status	Case Deferred
Party Name	B R SPECIALITIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00139526AM22
RA File Number	33AA04004561 AM22
Licence No and Date	3311000334/15/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	48 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	GRP LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00139911AM22
RA File Number	03AA04047947 AM22
Licence No and Date	0311005406/15/07/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: RECLAIMED RUBBER STANDARD Qty.: 2000 MT Import Item: USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES STANDARD* Qty.: 1800 MT <u>*Subject to all statutory clearance</u> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	49 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00144899AM22
RA File Number	07AA04015083 AM22
Licence No and	0711001532/22/07/2021

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	50 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00145632AM22
RA File Number	31AA04021821 AM22
Licence No and Date	3111000472/23/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	51 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00147419AM22
RA File Number	34AA04005754 AM22
Licence No and Date	3411000902/26/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Specific details as per meeting DL on 14.06.2022 have not been provided. Kindly refer to DL dated 14.06.2022 and provide information for the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	52 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	HAIMA POLYMERS PVT LTD

Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00149853AM22
RA File Number	10AA04006884 AM22
Licence No and Date	1011000451/29/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 04.03.2022 and on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 30.06.2022).	

Case No.	53 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00151083AM22
RA File Number	07AA04017904 AM22
Licence No and Date	0711001612/30/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	54 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00152660AM22
RA File Number	03AA04034601 AM22
Licence No and Date	0311005819/03/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022. .Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	55 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00154422AM22
RA File Number	09AA04008517 AM22
Licence No and Date	0911001319/05/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty. in kg
Nylon High Performance Bicycle Tyres(Using different type of Rubber)	100 kg	Natural Rubber	23.76
		Styrene Butadiene Rubber	10.12
		Poly Butadiene Rubber	10.12
		Aramid Bead Rings	Net to net
		Carbon Black	13
		Rubber Chemicals (Antioxidants, Accelerators, Retarders & Peptizer (Import of antioxidants shall not exceed 0.7 kg for each 1.4 kgs of Rubber chemicals allowed)	1.4
		All other Misc chemicals includes pigmentsMicrocrystallin processing oils includiwax, Paraffin wax, precipitated silica	0-75
		Nylon fabric	11.00
		Cotton Chafer (of relevant width)	1.05 Metre /Metre content in the export product
		Reflective Tape Relevant width	1.05 Metre /Metre content

				in the export product
			Rubber Labels	Net to net

Note : There should be a value cap for Rubber Chemicals and Miscellaneous Chemicals as per general note 8 of I export products Group of H. B. Procedure Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VINYL TUBOS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00154880AM22
RA File Number	05AA04062009 AM22
Licence No and Date	0511004024/05/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 30.06.2022).	

Case No.	57 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00169722AM22
RA File Number	52AA04013813 AM22
Licence No and Date	5211001219/24/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 04.03.2022, 01.06.2022	

and 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 30.06.2022).

Case No.	58 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00172071AM22
RA File Number	10AA04008054 AM22
Licence No and Date	1011000515/27/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	59 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	KONNARK POLYMER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00174614AM22
RA File Number	03AA04072616 AM22
Licence No and Date	0311006602/01/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	60 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00176348AM22
RA File Number	05AA04075641 AM22
Licence No and Date	0511004471/03/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the	

firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).

Case No.	61 / NC/7/MEET/Jun/202223/5		
Case Status	Case Approved		
Party Name	PLASTIC PRODUCTS ENGINEERING COMPANY		
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022		
HQ File Number	HQRNORM APPLY 00184889AM22		
RA File Number	08AA04023810 AM22		
Licence No and Date	0811002603/15/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 10% wastage as under:-			
Export Item	Quantity	Import item	Quantity
ARTICLES OF POLYTETRAFLUOROETHYLENE (PTFE) VIRGIN/FILLED (Sheet and Roll, Rods, Bushes and Tubes)	180000.0Kg	RELEVANT POLYTETRAFLUOROETHYLENE (PTFE) VIRGIN/ FILLED GRADES - RESIN/ MOLDING POWDER	198000.0Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00189771AM22
RA File Number	07AA04031826 AM22
Licence No and Date	0711001955/21/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	63 / NC/7/MEET/Jun/202223/5
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Case Status	Case Deferred
Party Name	CALIBRE SPECIALTY ELASTOMERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00201947AM22
RA File Number	05AA04085280 AM22
Licence No and Date	0511005174/04/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	64 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VACTECH COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00202994AM22
RA File Number	52AA04016652 AM22
Licence No and Date	5211001401/05/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	65 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00203178AM22
RA File Number	05AA04088530 AM22
Licence No and Date	0511005202/05/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	66 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved

Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00211090AM22
RA File Number	03AA04092895 AM22
Licence No and Date	0311007671/13/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, A. Nylon, Nylon and Aramide (Total Quantity to be exported 4,750,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.021
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	24.897
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.926
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.173
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.835
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.198
		7	CARBON BLACK	26.854
		8	NYLON TYRE CORD FABRIC (DIPPED)	8.069
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.084

	10	POLYESTER TYRE CORD FABRIC (DIPPED)	0.028
	11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.042
	12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.563
	13	RUBBER CHEMICAL :ANTIOXIDANTS	1.001
	14	RUBBER CHEMICAL :ACCELERATOR	0.586
	15	RUBBER CHEMICAL :RETARDERS	0.102
	16	ZINC OXIDE	1.901
	17	STEARIC ACID	1.095
	18	MICROCRYSTALLINE PETROLEUM WAX	0.801
	19	PRECIPITATED SILICA	0.106
	20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.633
	21	PETROLEUM TACKIFIER RESIN	0.009
	22	PHENOLIC TACKIFIER RESIN	0.585
	23	INSOLUBLE SULPHUR	0.161
	24	SILANE COUPLING AGENT	0.003

		25	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.006
		26	PROCESSING ADDITIVES	0.429
		27	HOMOGENIZING AGENT	0.089
		28	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		29	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		30	BLADDERS (Qty. in Nos.)	0.020
		31	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	67 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00211092AM22
RA File Number	03AA040105875 AM22
Licence No and Date	0311007672/13/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty.
New Pneumatic Tyres of	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.021 Kg

Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, A. Nylon, Nylon and Aramide (Total Quantity to be exported 4,750,000.00 kgs)	2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	24.897 Kg
	3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.926 Kg
	4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.173 Kg
	5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.835 Kg
	6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.198 Kg
	7	CARBON BLACK	26.854 Kg
	8	NYLON TYRE CORD FABRIC (DIPPED)	8.069 Kg
	9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.084 Kg
	10	POLYESTER TYRE CORD FABRIC (DIPPED)	0.028 Kg
	11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.042 Kg
	12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.563 Kg
	13	RUBBER CHEMICAL :ANTIOXIDANTS	1.001 Kg

		14	RUBBER CHEMICAL :ACCELERATOR	0.586 Kg
		15	RUBBER CHEMICAL :RETARDERS	0.102 Kg
		16	ZINC OXIDE	1.901 Kg
		17	STEARIC ACID	1.095 Kg
		18	MICROCRYSTALLINE PETROLEUM WAX	0.801 Kg
		19	PRECIPITATED SILICA	0.106 Kg
		20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.633 Kg
		21	PETROLEUM TACKIFIER RESIN	0.009 Kg
		22	PHENOLIC TACKIFIER RESIN	0.585 Kg
		23	INSOLUBLE SULPHUR	0.161 Kg
		24	SILANE COUPLING AGENT	0.003 Kg
		25	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.006 Kg
		26	PROCESSING ADDITIVES	0.429 Kg
		27	HOMOGENIZING AGENT	0.089 Kg

		28	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190 Kg
		29	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160 Kg
		30	BLADDERS (Qty. in Nos.)	0.020 Kg
		31	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	68 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00211113AM22
RA File Number	03AA040105874 AM22
Licence No and Date	0311007673/13/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, A. Nylon, Nylon and Aramide	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.021 Kg
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	24.897 Kg

(Total Quantity to be exported 4,750,000.00 kgs)	3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.926 Kg
	4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.173 Kg
	5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.835 Kg
	6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.198 Kg
	7	CARBON BLACK	26.854 Kg
	8	NYLON TYRE CORD FABRIC (DIPPED)	8.069 Kg
	9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.084 Kg
	10	POLYESTER TYRE CORD FABRIC (DIPPED)	0.028 Kg
	11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.042 Kg
	12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.563 Kg
	13	RUBBER CHEMICAL :ANTIOXIDANTS	1.001 Kg
	14	RUBBER CHEMICAL :ACCELERATOR	0.586 Kg
	15	RUBBER CHEMICAL :RETARDERS	0.102 Kg
	16	ZINC OXIDE	1.901 Kg

	17	STEARIC ACID	1.095 Kg
	18	MICROCRYSTALLINE PETROLEUM WAX	0.801 Kg
	19	PRECIPITATED SILICA	0.106 Kg
	20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.633 Kg
	21	PETROLEUM TACKIFIER RESIN	0.009 Kg
	22	PHENOLIC TACKIFIER RESIN	0.585 Kg
	23	INSOLUBLE SULPHUR	0.161 Kg
	24	SILANE COUPLING AGENT	0.003 Kg
	25	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.006 Kg
	26	PROCESSING ADDITIVES	0.429 Kg
	27	HOMOGENIZING AGENT	0.089 Kg
	28	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190 Kg
	29	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160 Kg
	30	BLADDERS (Qty. in Nos.)	0.020 Kg
	31	ANTITACK RELEASE PREPARATION	0.200 Kg

		(RUBBER COMPOUND RELEASE)	
Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	69 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00214906AM22
RA File Number	03AA040107394 AM22
Licence No and Date	0311007738/18/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty.
Solid rubber tyres for motor vehicles.(Total Quantity to be exported 1,950,000.00 kgs)	100 kgs	1	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	53.926
		2	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	4.706
		3	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	0.801
		4	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	0.750
		5	CARBON BLACK	22.174

		6	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	1.420
		7	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.542
		8	RUBBER CHEMICAL :ANTIOXIDANTS	0.826
		9	RUBBER CHEMICAL :ACCELERATOR	0.960
		10	RUBBER CHEMICAL :RETARDERS	0.190
		11	ZINC OXIDE	3.000
		12	STEARIC ACID	1.149
		13	MICROCRYSTALLINE PETROLEUM WAX	0.038
		14	PRECIPITATED SILICA	1.393
		15	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	1.994
		16	PETROLEUM TACKIFIER RESIN	0.051
		17	PHENOLIC TACKIFIER RESIN	0.451
		18	INSOLUBLE SULPHUR	0.438
		19	HOMOGENIZING AGENT	0.219

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00256029AM22
RA File Number	03AA040121913 AM22
Licence No and Date	0311008648/17/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022 and on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 01.07.2022).	

Case No.	71 / NC/7/MEET/Jun/202223/5		
Case Status	Case Approved		
Party Name	SHIBAAM POLYMERS		
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022		
HQ File Number	HQRNORM APPLY 00270532AM22		
RA File Number	07AA04040054 AM22		
Licence No and Date	0711002492/30/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity

Polyurethane Rods, Sheets & Components,(Net Content of Import item in Export Product s are 11428.57)	22857.0 Kg	4,4-Methylenebis(2-chloroaniline) (MOCA)	12000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	72 / NC/7/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00272169AM22
RA File Number	03AA040125868 AM22
Licence No and Date	0311009091/02/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to the DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	73 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00287211AM22
RA File Number	06AA04008225 AM22
Licence No and Date	0611000976/15/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	74 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00307233AM22
RA File Number	07AX04000167 AM22

Licence No and Date	0711002791/04/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	75 / NC/7/MEET/Jun/202223/5		
Case Status	Case Approved		
Party Name	PIDILITE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022		
HQ File Number	HQRNORM APPLY 00337004AM22		
RA File Number	03AX04000945 AM22		
Licence No and Date	0311010982/31/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-			
Export Item	Quantity	Import item	Quantity
BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1% STABILISED BY EMULSIFIERS (PIDICRYL 7400)(NIL)	200000.0 Kgs	BUTYL ACRYLATE	79400.0 Kgs
		STYRENE	30720.0 Kgs
		ACRYLAMIDE	2080.0 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	76 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BHIM POLYFAB INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00339151AM22
RA File Number	03AX04000795 AM22
Licence No and Date	0311011048/01/02/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
PP WOVEN FABRICS(PP WOVEN FABRICS (NET CONTENT : PP GRANULES : 68000 KGS, UV STABILIZER MASTERBATCH : 2000 KGS)	100000.0 Kg	PP Granules	73440.0 Kg
		UV STABILIZER MASTERBATCH	2160.0 Kg
		POLYPROPYLENE RECYCLED GRANULES	Not allowed

Note: Import item no. 3 is not allowed as firm requested via email dated 18.06.2022 to approve only import item no. 1 and 2.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BHIM POLYFAB INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00339158AM22
RA File Number	03AX04000833 AM22
Licence No and Date	0311011051/01/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	78 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00346308AM22
RA File Number	03AX04001098 AM22
Licence No and Date	0311011178/07/02/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

S.No.	Name of Export Item	Quantity (MT)	Name of Import Item	Quantity recommended in MT for 100 MT. of export product
1.	Passenger Car Radial (PCR) , Utility Vehicle Radial Tyres (UVR)	9,000.0	1. Natural Rubber (HSN Code No. : 40012200 and 40012100)	38.94
			2.Bromobutyl Rubber	0.24
			3 Synthetic Rubber SBR 1502	2.83
			4. : Synthetic Rubber SBR 1712	0.01
			5. Synthetic Rubber PBR	5.35
			6. Nylon Tyre Cord Fabric Dipped	10.63
			7. : Carbon Black	22.22
			8. : Hydro Carbon Tackifier Resin	0.11
			9 : Stearic Acid	Deleted (indigenous)
			10. Microcrystalline Wax	0.46
			11. Rubber Chemical Retarder	0.10
			12. Structol	0.01
			13 Sulphur Silane	0.01

	14. : Sillica (UNDER ITCHS CODE 38249900, 38249925	Deleted (indigenous)
	15. Misc Chemicals	0.61
	16. : Zincolet	Deleted (indigenous)
	17. Reclaim Rubber	Deleted (indigenous)
	18. : Rubber Chemical Antioxidant	1.02
	19. : Rubber Chemical Accelerator	0.42
	20. : Rubber Process Oil	Deleted (indigenous)
	21. Bead Wire	Deleted (indigenous)
	22. Sulphur Powder	Deleted (indigenous)
	23. Insoluble Sulphar	0.35
	24. Zinc Oxide	Deleted (indigenous)

Note: 1. There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	79 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GARWARE HI-TECH FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00358505AM22
RA File Number	03AX04000084 AM22

Licence No and Date	0311011500/17/02/2022
Norms Committee Decision: 79. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Net weight of export product. 2. Material balance between export and import taking into consideration nonvolatile matter in the item no. 3, 4 and 5 and wastage claimed. Net weight of Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	80 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	NARENDRA PLASTIC PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00365085AM22
RA File Number	03AX04001177 AM22
Licence No and Date	0311011709/23/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	81 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00371623AM22
RA File Number	34AX04000296 AM22
Licence No and Date	3411001880/01/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the	

firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).

Case No.	82 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	WIN-TEL SURFACES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00373134AM22
RA File Number	24AX04000088 AM22
Licence No and Date	2411001391/02/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Net weight of export product thickness wise. 2. Weight of PVC compound in total composite weight of export thickness wise. 3. Specification and GSM of import item no. 7, 8, 9. 4. Process of manufacturing in detail indicating wastage at each stage of manufacturing justifying wastage claimed of 30.26%. 5. Material balance between import and export taking into consideration wastage involved. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	83 / NC/7/MEET/Jun/202223/5		
Case Status	Case Approved		
Party Name	BULK LIQUID SOLUTIONS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022		
HQ File Number	HQRNORM APPLY 00385989AM22		
RA File Number	07AX04000487 AM22		
Licence No and Date	0711003419/14/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION H -97 and ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity

FLEXIBLE PLASTIC TANKS (6000 NOS. CONTAINING LDPE GRANULES 91980KGS, LLDPE GRANULES 91980 KGS, PP WOVEN FABRIC, 66000 KGS, 3" PP VALVE 12000 NOS., PP FRAME OR PLATE 6000 NOS. PP FLANGES OR AIRVENT 6000 NOS.)	280140.0 KGS	LDPE GRANULES	96579.0 KGS
		LLDPE GRANULES	96579.0 KGS
		PP Woven Fabric (180 GSM)	69300.0 KGS
		3 Inch PP Valve	12000.0 NOS
		PP Frame Or PP Plate	6000.0 NOS
		PP Flanges Or Airvent	6000.0 NOS

NOTE: For Import items no. 1, 2, and 3 – Wastage allowed is 5%

For import item no. 4,5 and 6 – Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	84 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00386433AM22
RA File Number	03AX04001772 AM22
Licence No and Date	0311012795/14/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 30.06.2022. Hence, the Committee decided to defer the case	

Case No.	85 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022

HQ File Number	HQRNORM APPLY 00394732AM22
RA File Number	05AX04001297 AM22
Licence No and Date	0511011251/21/03/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 30.06.2022. Hence, the Committee decided to defer the case	

Case No.	86 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ESSEN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00397965AM22
RA File Number	24AX04000085 AM22
Licence No and Date	2411001456/23/03/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 30.06.2022. Hence, the Committee decided to defer the case	

Case No.	87 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AGNI FIBER BOARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00399527AM22
RA File Number	34AX04000419 AM22
Licence No and Date	3411002017/24/03/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 30.06.2022. Hence, the Committee decided to defer the case	

Case No.	88 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00400005AM22

RA File Number	08AX04000623 AM22
Licence No and Date	0811004498/24/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Process of manufacturing in detail indicating wastage at each stage of manufacturing. 2. Detail catalogue of import item no. 2 and 3 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00408436AM22
RA File Number	05AX04001509 AM22
Licence No and Date	0511011485/30/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	90 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ALLFLEX PLASTICS LLP
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00408878AM22
RA File Number	02AX04000217 AM22
Licence No and Date	0211002196/30/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on	

30.06.2022).

Case No.	91 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00000014AM23
RA File Number	05AX04001546 AM22
Licence No and Date	0511011574/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to transfer the case to NC V as the export product is leather.	

Case No.	92 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00000136AM23
RA File Number	08AX04000187 AM22
Licence No and Date	0811004610/08/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).	

Case No.	93 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00000142AM23
RA File Number	09AX04000333 AM22
Licence No and Date	0911002845/08/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the	

firm has not furnished the information against the hard copy letter issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 30.06.2022).

Case No.	94 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AYPOLS POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00000198AM23
RA File Number	32AX04000192 AM22
Licence No and Date	3211002911/12/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Complete technical details for each export items as per annexure to appendix 4 E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	95 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00000279AM23
RA File Number	05AX04000075 AM23
Licence No and Date	0511011915/18/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Detail of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	96 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved

Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00000286AM23
RA File Number	03AX04000088 AM23
Licence No and Date	0311013937/18/04/2022

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:-

1. Export Item: SYNTHETIC RUBBER BASED COMPOUNDED SHEETS (*Rubber content 56.757%*)

(Total Quantity to be exported 1,50,000 kgs)

Import Items:

S. No.	Item Description	Qty. Recommended per Kg of Export
1	SYNTHETIC RUBBER CSM(Chlorosulfonated polyethylene)	0.280 Kg
2	SYNTHETIC RUBBER (Chlorobutyl Rubber / Bromo Butyl Rubber)	0.350 Kg
3	MAGNESIUM OXIDE	0.045 Kg
4	CARBON BLACK	0.156 Kg
5	PLASTICIZER : EASTMAN 168	0.008 Kg
6	ACCELERATORS : CBS	0.012 Kg
7	ANTIOXIDANT : 6 PPD	0.015 Kg
8	ZINC OXIDE	0.21 Kg

2. Export Item: RUBBER COMPOUNDED SHEETS (*Rubber Content 47.75%*)

(Total Quantity to be exported 10,00,000 kgs)

Import items:

S. No.	Item Description	Qty. Recommended per Kg of Export
9	NATURAL RUBBER	0.150 Kg
10	EPDM RUBBER	0.200 Kg
11	SYNTHETIC RUBBER SBR - SERIES 1500	0.180 Kg
12	CARBON BLACK	0.100 Kg
13	ZINC OXIDE	0.024 Kg
14	ANTIOXIDANT	0.006 Kg
15	ACCELERATORS	0.006 Kg
16	TITANIUM DI-OXIDE	0.020 Kg

3. Export Item: RUBBER FLOOR COVERINGS & MAT (*Rubber Content 31.98%*)

(Total Quantity to be exported 8,00,000 kgs)

Import items:

S. No.	Item Description	Qty. Recommended per Kg of Export
17	NATURAL RUBBER	0.260 Kg
18	SYNTHETIC RUBBER SBR - SERIES 1502	0.095 Kg
19	ZINC OXIDE	0.021 Kg
20	CARBON BLACK	0.090 Kg
21	ANTIOXIDANT	0.006 Kg

22	ACCELERATORS	0.006 Kg
23	CROSS LINKING AGENT : HUDE F 333	0.004 Kg

4. Export Item: RUBBER FLOOR COVERINGS & MATTINGS (*Rubber Content 39.19%*)

(Total Quantity to be exported 8,00,000 kgs)

S. No.	Item Description	Qty. Recommended per Kg of Export
24	NATURAL RUBBER	0.220 Kg
25	EPDM SYNTHETIC RUBBER	0.215 Kg
26	ZINC OXIDE	0.021 Kg
27	ANTIOXIDANTS	0.009 Kg
28	ACCELERATORS	0.008 Kg
29	TITANIUM DI-OXIDE	0.025 Kg
30	BONDING AGENT : SI - 69	0.005 Kg
31	CONSUMABLES : SILICON EMULSION	0.007 Kg

Note: There will be a value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II. for all the export items

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	97 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00000354AM23
RA File Number	05AX04000172 AM23
Licence No and Date	0511011996/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. A Hard Copy letter is issued on 15.05.2022 followed by a reminder on 01.06.2022 and on 15.06.2022. Hence, the Committee decided to defer the case (Reminder letter issued on 30.06.2022)	

Case No.	98 / NC/7/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	TECHNOVA RECYCLING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00000588AM23
RA File Number	03AX04000388 AM23
Licence No and Date	0311014486/05/05/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jun/2022-23/5 dated 29.06.2022 1. Detail specification of import items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 30.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	99 / NC/7/MEET/Jun/202223/5		
Case Status	Case Approved		
Party Name	VISION PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022		
HQ File Number	HQRNORM APPLY 00000668AM23		
RA File Number	34AX04000109 AM23		
Licence No and Date	3411002222/09/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

Kg ACRYLIC POLYOL (Purity 60% Min)	96,000 Kg	STYRENE	14,846 Kg
		BUTYL ACRYLATE	12,451 Kg
		METHYL METHA ACRYLATE	22,508 Kg
		2 HYDROXYETHYL METHA ACRYLATE	9099 Kg
		MIX-XYLENE	37,920 Kg
		DI-TERT-BUTYL PEROXIDE	3840 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	100 / NC/7/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	VISION PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jun/ 202223/ 5 and 29/06/2022
HQ File Number	HQRNORM APPLY 00001135AM23
RA File Number	34AX04000203 AM23
Licence No and Date	3411002328/01/06/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION-VOY-8241 (Resin Content 65%)	1 Kg	NEO PENTYL GLYCOL	0.311 Kg
		PHTHALIC ANHYDRIDE	0.293 Kg
		ADIPIC ACID	0.138 Kg

		C 10 SOLVENT	0.200 Kg
		BUTYL GLYCOL	0.150 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			